

**BEFORE THE APPELLATE AUTHORITY  
(Under the Right to Information Act, 2005)  
SECURITIES AND EXCHANGE BOARD OF INDIA**

**Appeal No. 6729 of 2026**

Vivek Tripathi	:	Appellant
	Vs	
CPIO, SEBI, Mumbai	:	Respondent

**ORDER**

1. The appellant filed an appeal dated January 31, 2026 (received by the Office of Appellate Authority on February 04, 2026), wherein it has been submitted that the appellant has not received any response/reply to his application dated December 29, 2025 made under Right to Information Act, 2005 (“**RTI Act**”).
2. I note that the aforesaid application was received by SEBI on January 01, 2026. From the available records, it is observed that a response was issued by the respondent by a letter dated January 30, 2026. I note that the said response was forwarded to the appellant vide Registered Post. I also note from the available records that the said response was delivered to the appellant on February 06, 2026. Additionally, the reply was also uploaded on RTI portal. A copy of the response dated January 30, 2026 is enclosed with this order.
3. I find that the respondent has provided his reply to the application within the time stipulated under RTI Act. I, therefore, find that nothing survives in the appeal and the same has become infructuous. It is, however, open for the appellant to file a fresh appeal as per law, if he is not satisfied with the reply provided by the respondent. The appeal is accordingly disposed of.

**Place: Mumbai**  
**Date: February 26, 2026**

**RUCHI CHOJER**  
**APPELLATE AUTHORITY UNDER THE RTI ACT**  
**SECURITIES AND EXCHANGE BOARD OF INDIA**